वी लाल कृष्ण आउवाणी (गुजरात) :

उपसभापति जी, ग्रगर माननीय सदस्य ने नोटिस दिया था तो मैं समझता हूं कि यह उनका ग्रधिकार है, ग्राप उनको सुने बिना...(ढ्य**वथा**न)

श्वी उपसभावताः : मैंने उनको सुना नहीं।

श्वी लाल ऊष्ण आ डवाणो : इट्रोंडक्शन स्टेज पर अगर किसी सदस्य ने सूचना दी है कि मैं इस पर आपत्ति या प्वांइट आफ ब्रार्डर उठाना चाहता हूं तो सामान्यतः आ को अनुमति देदेनी चाहिए जब तक कोई प्रिवलेस वात न हो ।

भी उपसभापतीं : मुझे लगता है कोई ष्वाइंट था नहीं। यह तो हर बात पर बोलते है। (व्यवधान) नहीं, मैंने नहीं सुना कि वे बोल रहे हैं.... (ब्यवधान)

श्वी लाल इष्टण ग्राडवाणी : ग्रापको घ्यान न ग्राया हो यह वात ग्रालग है ग्रन्यथा इस मामले में माननीय सदस्य कई बार उठे।

अधी उपसमायतीः मैंने उनको देखा नहीं कि वे उठ रहे हैं। (व्यवधान)

All right, he will speak now. But just a moment. Please sit down. Yes, the Minister.

THE PREVENTION OF BLACKMAR-KETING AND MAINTENANCE OF .SUPPLIES OF ESSENTIAL. COM-MODITIES (AMENDMENT) BD^L, 1861

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJMOHAN MOHANTY): Sir, I beg to move for leave to introduce a Bill to amend the Prevention of supplie_s of Essential Commodities Act, 1980.

The question was proposed

श्री शिव चल्द्र झां (बिहार) : इस पर भी मेरा नोटिस है ।

श्वी उपसभावती : ठीक है इतनी जोर से धावाज मत करिये, ग्राप बोलिये । इतना चिल्लाते हैं ।

श्रो सिव चन्द्र झाः श्रीमन, मेरा कहना यह है कि यह संशोधन जो ला रहे हैं इसेंशियल कमोडिटीज या प्रीवेन्शन आफ ब्लैक मारकेंटिंग एण्ड मेन्टिनेंस झाफ सप्लाईज ग्राफ इसेंशियल कमोडिटी ज ग्रमेंडमेंट विवेयक में मैं मंत्री महोदय से जानना चाहता ह कि इस विल के वडिंग्स जो हैं जो उसका मेकिंग है क्या उसमें कोई डिफेक्ट है या ग्रब तक जो येकानून रहे हैं वे ठीक से मेन्टेन्ड नहीं हुए या आपकी इम्प्लीमेंटेशन की मशीनरी निकम्मी रही यानी जो भी थोड़ा बहत कानून है इसेंशियल कमोडिटी वाला या ब्लैक मारकेटिंग वाला उसको रोकने के लिए यह आपकी मशीनरी उसको इम्प्लीमेंट नहीं कर सकी, या इसकी वजह से ग्रथवा ग्रापके लाँ में कोई टेक्निकल डिफेक्ट है मैं यह जानना चाहता हं। आप इसकी सफाई कर दें।

SHRI BRAJMOHAN MOHANTY: Under sub-sections (2) and (3) of Section 9 of National Security Act of 1980 all the members of the advisory board have to be appointed by the appropriate State Government. The Chairman of the advisory board has to be a person who is or has been a judge of a High Court while the remaining members may be persons who are or have been or qualified to toe appointed to be a judge of a High Court. It is proposed to amend the Act to provide for the appointment and constitution of an advisory board on the same lines as in the National Security Act of 1980.

MR. DEPUTY CHAIRMAN: The question is

"That leave be granted to the mover to introduce a Bill to amend the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980."

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SHRI BRAJMOHAN MOHANTY: Sir, I introduce the Bill.

Statement

MR. DEPUTY CHAIRMAN: Now we shall take up further discussion on the Motion of thanks to the President's Address

STATEMENT BY MINISTER

II. Allege[^] Lathi Charge on Congress (U) workers by Po'ice at Boat Club in Delhi on the 20th February 1981 —*Contd.*

SHRI BHUPESH GUPTA (West Bengal): I have a submission to make. When a statement is made, various groups in the Opposition and from the Government side if they so desire, are allowed to ask questions and seek clarifications. Some friends were allowed, and I am very glad they were. But before we could ask questions the Minister chose to go away. He did not even take your permission to go away. When you asked us to sit down, we thought probably you wanted to call the other Minister for introducing some Bills as he might have some urgent business in the other House and in deference to that we sat down. But I am surprised that we were not only not allowed to ask questions, the Minister went away without even taking your permission. Is that proper? A new procedure is coming in. Just now Mr Sitaram Kesri came to me to ask for our cooperation so that the House could conclude the debate today. Personally I was inclined to cooperate with him. But are we to be treated in this manner? I am not blaming Mr. Kesri for that at all, nor am I blaming you. But it seems thit we ar» moving towards a situation when the whole thing is becoming more and more of a farce in some ways. Here is a statement and there are other Members sitting on this side

who wanted to seek clarifications; I wanted to ask questions and seek clarifications. We wanted to make certain suggestions. But We were not allowed. I would not ask now. Therefore, this is what I would request you: I give a motion-the statement be taken into consideration Let it be discussed. There is a motion. There is a pic vision for it. For the last several years that provision has been given a go-bye. In the old days very often we did discuss such things. Now we are at the tender mercies of I do not know whose. If we are to be treated as charity boys, then it is better not to make such statements asking for cooperation and all that. Let them do at they think they can. I don't say)Sir, you intentionally did, it tout somehow or other circumstances Happened that way. My complaint is not against you. I told Mr. Makwana "Wait for a few minutes". I thought you might again continue after introduction of the Bills. But he did not even listen to us. It is a contempt towards the Members. See how they are treating us. I am not using any harsh words. We are getting used to this kind of thing. 2 do not know how long we will survive in this institution or the institution itself will survive

SHRI MANUBHAI PATEL (Gujarat) : The Chair also. ..

SHRI BHUPESH GUPTA: I do not blame the Chair at all.

SHRI MANUBHAI PATEL: The Chair also said he should remain present. But he left. It is an insult to the Chair.

SHRI BHUPESH GUPTA: Therefore, I am not at all blaming the Chair. I have no complaint against the Chair. In fact I was under the impression that in due course the Chair might call me. But I find, over-riding he Chair, over-riding the House and over-riding the Members, we have this Police Minister. This is not good. Will you kindly tell him? Here is the Leader of the House